

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 9th December, 2024 is published together with Statement of Objects and Reasons for general information:—

**L.A Bill No. 39 of 2024**

**A BILL TO AMEND THE TAMIL NADU HOSTELS AND HOMES FOR WOMEN AND CHILDREN (REGULATION) ACT, 2014.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Hostels and Homes for Women and Children (Regulation) Amendment Act, 2024. Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Tamil Nadu Act  
18 of 2014.

2. For section 5 of the Tamil Nadu Hostels and Homes for Women and Children (Regulation) Act, 2014 (hereinafter referred to as the principal Act), the following section shall be substituted, namely:— Substitution of section 5.

**“5. Grant of licence.—** (1) Every person desiring to establish, maintain or conduct a hostel, lodging house or home for women and children, shall make an application for licence in such electronic form accompanied with such certificates, as may be prescribed, through the online portal, as may be notified by the Government in the *Tamil Nadu Government Gazette*.

(2) Every application under sub-section (1) shall be accompanied by such fee not exceeding ten thousand rupees, as may be prescribed.

(3) Subject to the genuineness of certificates accompanied with the application under sub-section (1), the licence shall be auto-generated and granted online in such form and in such manner, as may be prescribed. The licence shall be valid for a period of ten years from the date on which it is granted, subject to such terms and conditions, as may be prescribed.

(4) Notwithstanding anything contained in sub-sections (1) to (3), if any application for the grant or renewal of a licence or any request for alteration of particulars specified in the licence, any review application against cancellation of licence or appeal against refusal to grant or renewal of a licence, or cancellation or suspension of a licence, as the case may be, pending on the date of commencement of the Tamil Nadu Hostels and Homes for Women and Children (Regulation) Amendment Act, 2024 shall be disposed of, in accordance with the provisions of this Act, as in force immediately before the commencement of the Tamil Nadu Hostels and Homes for Women and Children (Regulation) Amendment Act, 2024:

Provided that such pending application, request, review or appeal, as the case may be, may be withdrawn in such manner as may be prescribed and a fresh application for licence or an application for alteration, as the case may be, may be made through the online portal referred to in sub-section (1).”.

3. Section 6 of the principal Act shall be omitted. Omission of section 6.

4. In section 7 of the principal Act, proviso to sub-section (1) shall be omitted. Amendment of section 7.

Substitution of section 8.

5. For section 8 of the principal Act, the following section shall be substituted, namely:—

**“8. Alteration of licence.—** (1) Any licensee desiring to change the location of the hostel or lodging house or home for women and children, or alter the purpose of any service, as specified in the licence granted under sub-section (3) of section 5, shall make an application for fresh licence under section 5.

(2) Any licensee who intends to change any other particulars specified in the licence or increase the number of inmates to be admitted, shall make an application for alteration of licence, in such electronic form accompanied with such certificates, as may be prescribed, through the online portal referred to in section 5 and it shall be accompanied by such fee not exceeding two thousand rupees, as may be prescribed. Subject to the genuineness of certificates accompanied, the licence with necessary alterations shall be auto-generated and issued online in such manner.”.

Amendment of section 10.

6. In section 10 of the principal Act, the expression “refusing to grant a licence or” shall be omitted.

Substitution of section 11.

7. For section 11 of the principal Act, the following section shall be substituted, namely:—

**“11. Surrender of licence.—** The licensee may apply for the surrender of the licence granted under sub-section (3) of section 5, giving six months notice in such electronic form, as may be prescribed, through the online portal referred to in section 5, and on the expiration of the said period, the licence shall, unless before that time the notice is withdrawn in such form and in such manner, as may be prescribed, cease to have effect and the hostel, lodging house or home for women and children shall cease to function.”.

Amendment of section 12.

8. In section 12 of the principal Act,—

(1) for sub-section (3), the following sub-section shall be substituted, namely:—

“(3) For the purpose of registration of a home for women and children, the owner or manager of such home for women and children, shall make an application for registration in such electronic form accompanied with such certificates, as may be prescribed, through the online portal referred to in section 5. Subject to the genuineness of certificates accompanied, a certificate of registration shall be auto-generated and issued online in such form and in such manner, as may be prescribed.”.

(2) sub-section (4) shall be omitted.

**STATEMENT OF OBJECTS AND REASONS.**

During the Budget session for the year 2024-2025, the Hon'ble Minister for Social Welfare and Women Empowerment announced on the floor of the Legislative Assembly that the procedure for the registration and licensing of the working women hostels run by private persons will be simplified through Simple Governance initiative. The Empowered Committee constituted for the purpose of promoting Simple Governance, has recommended to amend the Tamil Nadu Hostels and Homes for Women and Children (Regulation) Act, 2014 (Tamil Nadu Act 18 of 2014) for simplifying and streamlining the procedure for grant of licence to the Hostels, Lodging Houses and Homes for Women and Children and orders to the said effect have been issued *vide* G.O.(Ms.) No.80, Social Welfare and Women Empowerment Department, dated 29.10.2024. In order to give effect to the said Government Order, it is considered necessary to amend the said Act.

2. Accordingly, the Government have decided to amend the said Tamil Nadu Act 18 of 2014 suitably for the said purpose.

3. The Bill seeks to give effect to the above decision.

**P. GEETHA JEEVAN,**  
*Minister for Social Welfare and Women Empowerment.*

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

Clauses 1(2), 2, 5, 7 and 8 of the Bill authorises the Government to issue notifications or to make rules, as the case may be, for the purposes specified therein.

2. The powers delegated are normal and not of an exceptional character.

**P. GEETHA JEEVAN,**

*Minister for Social Welfare and Women Empowerment.*

Secretariat,  
Chennai-600 009,  
9th December 2024.

K. SRINIVASAN,  
*Principal Secretary.*